

**Before Sh. Jagpal Singh, Executive Magistrate (Tehsildar), Kasauli,
District Solan, Himachal Pradesh**

Case No.
40/2024

Date of Institution
23-12-2024

Date of Decision
Pending for 23-01-2025

Smt. Parwati w/o Shri Kamal Kumar, r/o Village Nahari, P.O. Kot Beja, Tehsil Kasauli,
District Solan (H.P.) . . *Applicant.*

Versus

General Public . . *Respondent.*

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Parwati w/o Shri Kamal Kumar, r/o Village Nahari, P.O. Kot Beja, Tehsil Kasauli, District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her son Naveen Kumar born on 15-12-2009 at Village Nahari, P.O. Kot Beja, Tehsil Kasauli, District Solan (H.P.) but her date of birth could not registered in the record of Gram Panchayat Nahari, Tehsil Kasauli within stipulated period. Hence she prayed for passing necessary orders to the Secretary, Birth & Death Registration Gram Panchayat Nahari, Tehsil Kasauli for entering the same in the birth & death records.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Naveen Kumar s/o Sh. Kamal Kumar & Smt, Parwati may submit their objections in writing in this court on or before 23-01-2025 at 10.00 A.M.. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 23rd day of December, 2024.

Seal.

Sd/-
(JAGPAL SINGH),
*Executive Magistrate (Tehsildar),
Kasauli, District Solan (H. P.).*

**Before Sh. Jagpal Singh, Executive Magistrate (Tehsildar), Kasauli,
District Solan, Himachal Pradesh**

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39/2024

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Smt. Parwati w/o Shri Kamal Kumar, r/o Village Nahari, P.O. Kot Beja, Tehsil Kasauli,
District Solan (H.P.) . . *Applicant.*

Versus

General Public . . *Respondent.*

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Parwati w/o Shri Kamal Kumar, r/o Village Nahari, P.O. Kot Beja, Tehsil Kasauli, District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her Daughter Kiran born on 16-12-2011 at Village Nahari, P.O. Kot Beja, Tehsil Kasauli, District Solan (H.P.) but her date of birth could not registered in the record of Gram Panchayat Nahari, Tehsil Kasauli within stipulated period. Hence she prayed for passing necessary orders to the Secretary, Birth & Death Registration Gram Panchayat Nahari, Tehsil Kasauli for entering the same in the birth & death records.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Kiran d/o Sh. Kamal Kumar & Smt, Parwati may submit their objections in writing in this court on or before 23-01-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 23rd day of December, 2024.

Seal.

Sd/-
(JAGPAL SINGH),
*Executive Magistrate (Tehsildar),
Kasauli, District Solan (H. P.).*

**In the Court of Shri Multan Singh Banyal, Executive Magistrate –cum-Tehsildar Solan,
District Solan, Himachal Pradesh**

In the matter of :

Sh. Arjun Singh s/o Sh. Phuman Singh, r/o Near Gurudwara, Ward No. 4, Chambaghat,
P.O. Chambaghat, Tehsil & District Solan (H. P.) . . *Applicant.*

Versus

General Public . . *Respondent.*

Subject.— *Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rule 2003.*

Whereas, the applicant Sh. Arjun Singh s/o Sh. Phuman Singh, r/o near Gurudwara, Ward No. 4, Chambaghat, P.O. Chambaghat, Tehsil & District Solan (H. P.) has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rule 2003 alongwith affidavit and other relevant documents for entering his date of birth *i.e.* 13-06-1977 and place of birth is r/o Near Gurudwara, Ward No. 4, Chambaghat, P.O. Chambaghat, Tehsil & District Solan (H. P.) but is date of birth could not be entered in the record of Municipal Council Solan.

Now Therefore, by this proclamation the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Sh. Arjun Singh s/o

Sh. Phuman Singh, r/o Near Gurudwara, Ward No. 4, Chambaghat, P.O. Chambaghat, Tehsil & District Solan (H. P.) may submit their objection in writing or appear in person in this court on or before 01-02-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 31st day of December, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solan, District Solan (H. P.).
